Scheduled Castes/Scheduled Tribes and for Other Backward Classes. Instructions also provide to set up a Special Cell within the Ministry/Department to assist the Liaison Officer in discharging of his duties effectively. In addition, Department of Personnel and Training also centrally monitors the recruitment/representation of Scheduled Castes/Scheduled Tribes/Other Backward Classes in the Central services.

[2 MAY, 2013]

Complaints received by CVC

3940. DR. JANARDHAN WAGHMARE: Will the PRIME MINISTER be pleased to state:

- whether the Central Vigilance Commission (CVC) has received a large (a) number of complaints of corruption during the last three years;
- if so, the number of such complaints received by the CVC during the years 2010, 2011 and 2012, month-wise;
- the efforts made by the CVC to investigate such complaints and give its final judgement during the last three years;
- (d) whether CVC proposes to dispose off such complaints in a time bound period; and
 - if so, the details thereof? (e)

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) The number of complaints received by the Central Vigilance Commission (CVC) during the last 3 years are as under:-

Year	No. of general complaints	No. of complaints under PIDPI* resolution
2010	16260	427
2011	16929	901
2012	28755	804

(*PIDPI — Public Interest Disclosure and Protection of Informer)

Month-wise details of complaints received during the last three years are not readily available in the Commission.

(c) to (e) Complaints received in the CVC are dealt with according to its Complaint Handling Policy. After receipt of the complaints (including those received under PIDPI Resolution), it is scrutinized and wherever specific and verifiable allegations involving vigilance angle/corruption are noticed by the Commission, the complaints are forwarded to the appropriate agency (i.e. CVO of the organization or CBI) to conduct investigation into the matter and report to the Commission. The Commission after careful consideration of all factors and with a view to ensuring promptness in the matters involving vigilance administration has prescribed a period of three months for completing investigations into a complaint and sending the report to the Commission.

The Commission also monitors the performance of the Chief Vigilance Officers (CVOs) by means of monthly reports and annual reports. These reports submitted by the CVOs to the Commission not only reflect the volume of vigilance activity in the given organization but also reflect the promptness with which the processing of vigilance cases and complaints are attended to and the initiatives for system improvements undertaken by the CVOs. In addition, Commission holds Annual Zonal/ Sectoral Meetings with the CVOs of the organization where performance of the CVOs are reviewed and CVOs are informed about the focus areas where they need to pay greater attention to ensure that vigilance mechanism functions smoothly and effectively.

Officers leaving jobs mid-way

3941. SHRIMATI AMBIKA SONI: Will the PRIME MINISTER be pleased to state:

- (a) whether certain trained officers belonging to the Indian Administrative Service/All India Services leave their jobs mid-way;
- (b) if so, the details of such cases during the last three years and the current year;
 - (c) whether any report has been made for the reasons therefor;
- (d) whether the officers concerned are required to pay the expenses incurred on their training by Government, in case of their leaving the job mid-way; and
 - (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) to (c) Training of All India Service officers is done on their appointment to the service and thereafter